

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'SMC', NEW DELHI**

**Before Sh. R. S. Syal, Accountant Member**

**ITA No. 5422/Del/2016 : Asstt. Year : 2006-07**

M/s Narendra Singh, D-65/66, Ganesh Nagar, Pandav Nagar, Delhi	Vs	Income Tax Officer, Ward-60(5), New Delhi
<b>(APPELLANT)</b>		<b>(RESPONDENT)</b>
<b>PAN No. BRFPS1442D</b>		

**Assessee by : None**

**Revenue by : Sh. V. K. Prasanth, Sr. DR**

<b>Date of Hearing : 17.01.2017</b>	<b>Date of Pronouncement : 17.01.2017</b>
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**ORDER**

This appeal by the assessee is directed against the order dated 01.08.2016 passed by the Id. CIT(A)-19 in relation to the assessment year 2006-07.

2. Despite sending notice of hearing sufficiently in advance, neither assessee attended nor any application for adjournment has been received. It is thus inferred that the assessee is not interested to prosecute this appeal.

3. Having regard to Rule 19(2) of ITAT Rules and following various decisions of Delhi Bench of the Tribunal including that of Multiplan India Ltd. 38 ITD 320 (Delhi) and Honøble Madhya Pradesh high

Court's decision in Estate of Late Tukoji Rao Holkar Vs CWT; 223 ITR 480 (MP), I treat this appeal as unadmitted and dismiss the same.

4. In the result, the appeal is dismissed.

**Order pronounced in the open court on 17.01.2017.**

Sd/-  
**(R. S. Syal)**  
**ACCOUNTANT MEMBER**

**Dated: 17/01/2017**

\*Subodh\*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**ASSISTANT REGISTRAR**